# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

# LOK SABHA UNSTARRED QUESTION NO. 1231 TO BE ANSWERED ON 07.12.2015

### **WOMEN TEA PLANTATION WORKERS**

## **1231. SHRIMATI POONAM MAHAJAN:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has taken cognizance of the strike by women tea plantation workers for higher pay and for protection against the trade unions and management;
- (b)if so, the details thereof and the reaction of the Government thereto;
- (c)whether the Government has come up with a scheme to ensure the overall welfare of such women tea workers in different States;
- (d)if so, the details thereof and if not, the reasons therefor; and
- (e)the other steps taken particularly for the welfare of women tea plantation workers in the country?

#### **ANSWER**

# MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a) & (b): No separate data of the strike by women tea plantation workers is maintained by the Government.
- (c) to (e): Yes, Madam. The Government takes various steps for the welfare of women tea plantation workers in the Country as maintained here under in brief under the Plantation Labour Act, 1951 and the Plantation Labour (Amendment) Act, 2010:
- i. (i) Establishment of Crèches (Section 12):

In every plantation wherein fifty or more wormen workers are employed or employed on any working day of the preceding twelve months, or where the number of children of women workers is twenty or more, the employer has to provide and maintain a suitable room for use of children of such women workers.

## (ii) Safety (Section 18-A):

In every plantation, effective arrangements shall be made by the employer to provide for the safety of workers in connection with the use handling, storage and transport of insecticides, chemicals and toxic substances. Further, the State Govt. may make rules for prohibiting or restricting employment of women or adolescents in using or handling hazardous chemicals.

# (iii) Night work for women (Section 25):

Except with the permission of the State Government, no woman worker shall be employed in any plantation otherwise than between the hours of 06 A.M. and 7 P.M.

# (iv) Sickness and Maternity Benefits (Section 32):

Subject to any rules that may be made in this behalf, every worker shall be entitled to obtain from his employer, in the case of sickness certified by a qualified Medical Practitioner sickness allowance a such rate, for such period and at such intervals as may be prescribed. The maternity benefits for the woman plantation workers are now governed as per the Maternity Benefit Act, 1961.

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